

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

---

सं० 34] नई दिल्ली, शुक्रवार, अगस्त 11, 2000 / श्रावण 20, 1922  
No. 34] NEW DELHI, FRIDAY, AUGUST 11, 2000/ SRAVANA 20, 1922

---

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

---

**MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS**

(Legislative Department)

*New Delhi, the 11th August, 2000/Sravana 20, 1922 (Saka)*

The following Act of Parliament received the assent of the President on the 11th August, 2000, and is hereby published for general information:—

**THE IRON AND STEEL COMPANIES (AMALGAMATION AND  
TAKEOVER LAWS) REPEAL ACT, 2000**

No. 26 OF 2000

[11th August, 2000.]

An Act to repeal the Iron and Steel Companies Amalgamation Act, 1952 and the Indian Iron and Steel Company (Taking Over of Management) Act, 1972.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. This Act may be called the Iron and Steel Companies (Amalgamation and Takeover Laws) Repeal Act, 2000.

Short title.

2. The Iron and Steel Companies Amalgamation Act, 1952 and the Indian Iron and Steel Company (Taking Over of Management) Act, 1972 are hereby repealed.

Repeal of Acts  
79 of 1952 and  
50 of 1972.

SUBHASH C. JAIN,  
*Secretary to the Govt. of India.*

